

### Electric Vehicle Developed by B. H. E. L.

6968. DR. VASANT KUMAR PANDIT: Will the Minister of INDUSTRY be pleased to state:

(a) whether Vehicle Research and Development (VRDE) of BHEL has developed an electric Vehicle;

(b) whether tests were carried on this vehicle;

(c) if so, the description, capacity, road worthiness and economical aspects of the vehicle;

(d) whether Government have taken any decision regarding commercial production of this vehicle; and

(e) if so, the details thereof?

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI): (a) There is no VRDE organisation in BHEL. However, BHEL has developed prototype Battery Powered Electric vehicles as part of its R & D programme. BHEL has also developed and supplied a chopper control unit to the Vehicle Research and Development Establishment of Defence for 3 vehicles of half tonne payload being developed by them.

(b) Battery powered electric vehicles have been tested extensively for operating range per charge, maximum speed and rate of energy consumption.

(c) The vehicles have capacity for 12 passengers plus driver. The first prototype vehicle has been in successful operation for the last two years. The economics would be relevant only when commercial production is established.

(d) and (e). No, Sir.

### Guarantee by Top Executive of Rourkela Steel Plant to Private Firm

6969. SHRI R. P. SARANGI: Will the Minister of STEEL AND MINES be pleased to state:

(a) whether it is a fact that a top executive of Rourkela Steel Plant had signed as Guarantor of a private firm M/s. India Engineering and Foundry Works, in the Industrial Estate Branch of State Bank of India, Rourkela ; and

(b) if so, when he ceased to be the guarantor?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY AND STEEL AND MINES (SHRI CHARANJIT CHANANA): (a) and (b). Yes, Sir. In his personal capacity, Dr. N.S. Datar, Managing Director of Rourkela Steel Plant had given bank guarantees in favour of M/s. India Foundry and Engineering Works, Rourkela—a firm run by his brother Shri A. S. Datar. Dr. Datar still continues to be the guarantor.

### News item "Tortured for not Bribing Police"

6970. SHRI NAWAL KISHORE SHARMA:  
SHRI MAGAL RAM PREMI:  
SHRI TRILOK CHAND:  
SHRI CHHOTAY SINGH YADAV:  
SHRI AMAR ROYPRADHAN:  
PROF. MADHU DANDAVATE:

Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether the attention of Government has been drawn to a news item which appeared in the *Indian Express* dated 20th February, 1982 under the heading "Tortured for not bribing Police";

(b) if so, the facts thereabout; and

(c) what action has been taken or is proposed to be taken in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI P. VENKATASUBBIAH): (a) Yes, Sir.

(b) In the evening of 17th February, 1982, there was a quarrel between one Madan Lal and a Dhaba owner, Ram Lal, over the payment of 75 paise for the chapatties, eaten at the Dhaba by Madan Lal. Subsequently, a report was lodged by one, Satrugan, a servant of Ram Lal at the Police Station, Civil Lines, alleging that he as well as the Dhaba owner were beaten by Madan Lal, when he was asked to make payment for the chapatties. The report was marked by the Station House Officer to a Sub-Inspector for further action.

On the same evening, the Police Control Room received information about a quarrel between two neighbours at Majnoo Ka Tila. The Police Control Room passed on this information to the Police Station, Civil Lines and a Sub-Inspector, H. P. Singh along with some constables went to the spot and brought Madan Lal among others to the Police Station and a case under the Arms Act was registered against him. Madan Lal was taken for medical examination as according to Police, he was smelling of alcohol. He was examined by the Medical Officer of the Police Hospital at 12.30 P. M. on 18-2-1982.

On 19-2-1982, a complaint was made to the Commissioner of Police that Madan Lal had been mercilessly beaten by some officials of Police Station, Civil Lines. It was also alleged that an amount of Rs. 450/- was paid to the police to secure the release of one Om Prakash, who was also taken to the Police Station along with Madan Lal. An immediate enquiry was ordered to the same date and Madan Lal was sent for treatment to the Jai-parkash Narayan Hospital.

(c) An enquiry was conducted by the Vigilance Branch of the Delhi Police, who came to the conclusion that the case registered against Madan Lal under the Arms Act, appeared *prima facie* to be false. The enquiry further revealed that Madan Lal was tortured. However, the allegation of payment of Rs. 450/- for securing the release of Om Prakash was not established.

Sub-Inspector H. P. Singh has been placed under suspension. The three constables, involved in the incident have been transferred to the Police Lines North District. It has been decided to hold a departmental enquiry against all the four police officials. The Station House Officer has been transferred out of the District.

मैसर्स तोबू इन्टरप्राइजेज, नई दिल्ली  
द्वारा कर्मचारों भविष्य निधि नियमों का  
उल्लंघन

6971. श्री आर० एन० राकेश : क्या  
अम मंत्री यह बताने को कृपा करेंगे कि:

(क) क्या यह सच है कि मैसर्स तोबू इन्टरप्राइजेज प्राइवेट लिमिटेड, नई दिल्ली कर्मचारों भविष्य निधि नियमों का उल्लंघन कर रही है; और

(ख) यदि हां, तो तत्सम्बन्धी व्यौरा क्या है ?

अम मंत्रालय में उप मंत्री (श्री धर्म वीर :

(क) और (ख). कर्मचारों भविष्य निधि प्राधिकारियों को इन प्रतिष्ठान द्वारा की गई निम्नलिखित अनियमितताओं का पता

चला है :—

(i) भविष्य निधि धन राशियों का केन्द्रिय संचार द्वारा निर्धारित पैटर्न के अनुसार निवेश नहीं किया जा रहा है;

(ii) अस्थाई कर्मचारियों को निधि का सदस्य बनने के लिए पात्रता की निदिष्ट अवधि को पूरा करने से पहले उनकी सेवाओं को समाप्त कर के लाभों से वंचित किया जा रहा है। यह प्रतिष्ठान ऐसे कर्मचारियों के बारे में सेवारिकार्ड भी नहीं रखा रखा है; और

(iii) ठेकेदारों के अधीन कर्मचारियों को निधि का सदस्य नहीं बनाया गया है।

कर्मचारों भविष्य निधि प्राधिकारी इस प्रतिष्ठान के विरुद्ध इसके द्वारा की गई अनियमितताओं के लिए आवश्यक कार्यवाही कर रहे हैं।

हलपाटी सेवा संघ बारडोली, बिहार  
द्वारा अनुदान का दुरुपयोग करना

6972. श्री छीतू भाई शमित : क्या  
उद्योग मंत्री यह बताने को कृपा करेंगे कि:

(क) गुजरात के उन संगठनों के नाम क्या हैं जिन्हें अखिल भारतीय खादी और ग्रामोद्योग आयोग ने वर्ष 1978 से 1980 के दौरान अनुदान दिया और प्रत्येक संगठन को कितना अनुदान किस वास्ते दिया ;

(ख) जून 1980 तक हलपाटी सेवा संघ, बारडोली को जिले अनुदान में से उनसे कितनी धनराशि का उपयोग किया ;

(ग) क्या यह भी सच है कि आयोग द्वारा दी गई अनुदान राशि के एक बड़े भाग का दुरुपयोग करने के बारे में एक शिकायत मिली है और यदि हां, तो तत्सम्बन्धी व्यौरा क्या है; और